

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 14(ND) 2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
02.02.2018**

**NAME OF THE COMPANY: SS Pillai, Sole Proprietor Vs. Vs. Grand Hira
Resorts Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

For the Petitioner: Mr. Shailendra Kumar Aditya, Advocate


For the Respondent: Mr. Sinha Shrey and Mr. Harsh Bathi, Advocates

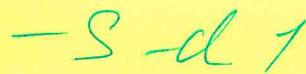
ORDER

Ld. Counsel appearing for the Respondent submits that they are willing to liquidate the financial debt. To show his bonafide, he has tendered a Demand Draft in the sum of Rs.3,40,520/-, which is being accepted by the Ld. Counsel for the Petitioner towards satisfaction of the claim. Mr. Sunny Yadav, Director of the Corporate Debtor is also present in court. He submits that he would be paying an additional amount of Rs.75,690/- towards interest within 10 days from today. As the claim has been resolved, there is no requirement for any further proceedings in this case.

Ld. Counsel for the Petitioner submits that he has instructions to withdraw the present the present petition in view of the settlement arrived at between the parties.

Dismissed as withdrawn.


**(Deepa Krishan)
Member (T)**


**(Ina Malhotra)
Member (J)**